

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1388

ANSWERED ON:09.08.2011

PROBLEM OF KASHMIRI REFUGEES

Bais Shri Ramesh;Mohan Shri P. C.;Pandurang Shri Munde Gopinathrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the refugees in Jammu and Kashmir are being discriminated;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the details of steps being taken by the Government to address the problems of refugees in Jammu & Kashmir?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a): No report regarding discrimination to families who had migrated to Jammu & Kashmir from Pak occupied Kashmir (PoK) has been received.

(b): Does not arise.

(c): In order to mitigate the hardships of families, who had migrated from Pak occupied Kashmir (PoK) to Jammu & Kashmir in the wake of the Pakistani aggression in J&K in 1947, rehabilitation assistance had been sanctioned from time to time. The rehabilitation assistance sanctioned in August, 2000 included payment of cash compensation of Rs.5,000/- per Kanal subject to maximum of Rs.25,000/- per family to rural settlers in lieu of land deficiency to displaced persons who had deficiency in the allotable units of land, ex-gratia payment of Rs.25,000/- to eligible families and payment of Rs.2.00 crore to State Government of Jammu & Kashmir for allotment of plots to those who had settled in urban areas. The inadequacy of this rehabilitation assistance was resented by the displaced persons. In 2008, on the recommendations of the State Government of Jammu & Kashmir, the cash compensation in lieu of land deficiency was increased to Rs.25,000/- per Kanal subject to a ceiling of Rs.1.5 lakh each family. The amount already paid to some families in this regard out of rehabilitation assistance sanctioned in 2000 is to be deducted from this. In case where it had not been possible to allot plots in urban areas, payment of Rs.2.00 lakh per family instead of providing plots to each family in urban areas was also sanctioned. An advance grants in aid of Rs.49.00 crore was released to State Government on the 24th December, 2008 for this purpose.